

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2095

ANSWERED ON:18.12.2013

NOTARY PUBLIC

Kurup Shri N.Peethambara;Vishwanath Shri Adagur H

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the criteria adopted for selection of Central Notary/Notary Public for the State Governments and the details of powers delegated to the Central Notary/Notary Public and tenure of the services fixed as per the Notary Act;
- (b) the number of applications received from various states during the last three years and the current year in connection with the appointment of Notaries, State-wise;
- (c) the number of appointments made during the above period, along with their present status, State-wise;
- (d) the number of applications pending with the Government along with the reasons for pendency, State-wise; and
- (e) the time by which the new provisions in this regard will be implemented?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & I.T. (SHRI KAPIL SIBAL)

- (a) The criteria for selection of Notaries by the Central Government for various States alongwith the powers and tenure of Notaries have been laid down in the Notaries Act, 1952 and the Rules framed thereunder.
- (b) A statement showing the number of applications received from various States for appointment of Notaries during the last three years including the current year upto 30.11.2013 is annexed as Annexure-I.
- (c) A statement showing the State-wise number of Notaries appointed during the last three years and the current year upto 30.11.2013 is annexed as Annexure-II.
- (d) A statement showing the State-wise number of pending applications with the Government during the last three years and the current year upto 30.11.2013 is annexed as Annexure-III. The reason for pendency is that the process for appointment of Notary is a lengthy process which involves several steps and consumes enough time.
- (e) No specific time-limit can be fixed in this regard.